

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-19/2020**

Vikas Parishad Mandrem & Anr. ... Petitioners

Versus

State of Goa and Ors. ... Respondents

Mr. Parag Rao, Advocate for the Petitioner.

Mr. D. Pangam, Advocate General with Mr. P. Arolkar, Addl.
Government Advocate for the State.

Coram:- M.S. SONAK &
SMT. M. S. JAWALKAR, JJ.

Date:- 9th June, 2020

P. C.:

Heard Mr. Rao for the petitioner and Mr. D. Pangam, learned Advocate General for the respondents.

2. Leave is granted to amend the petition including by way of addition of the Goa University as a party. Amendment to be carried out within two days.

3. Issue notice to the Goa University returnable on 16th June, 2020. In addition to the usual mode of service, private service, including service by email is permitted.

4. The matter is now fixed on 16th June, 2020 for further consideration.

SMT. M. S. JAWALKAR, J.

M. S. SONAK, J.

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